

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 72 OF 2016 & IA NOS. 1055 & 1630 OF 2018
APPEAL NO. 100 OF 2016 &
IA NOS. 243 OF 2016 & 1052 & 1631 OF 2018**

Dated: 20th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 72 OF 2016 & IA NOS. 1055 & 1630 OF 2018

Jindal Steel & Power Ltd. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Respondent(s)
Anr.

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1
Ms. Aparajita Upadhyay for R-2

**APPEAL NO. 100 OF 2016 &
IA NOS. 243 OF 2016 & 1052 & 1631 OF 2018**

Jindal Steel & Power Ltd. Appellant(s)
Versus
Raigarh Ispat Udyog Sangh & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Ms. Aparajita Upadhyay for R-1
Mr. C.K. Rai
Mr. Sachin Dubey for R-2

ORDER

IA NOS. 1630 & 1631 OF 2018

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NOS. 72 & 100 OF 2018

As agreed by learned counsel for the parties, list these matters for hearing on **4-2-2019**.

(S.D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson